

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.9/TT/2020

Dated: 15.9.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 period and (ii) determination of transmission tariff of the 2019-24 period for asset under "Split Bus Arrangement and Reconfiguration/Shifting of Terminating Lines at Raipur 400 kV S/S" in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to submit the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 30.9.2020:

- a) Whether the entire scope of work is complete. Indicate whether the entire scope of work is covered in the instant petition. Also, provide the details/status of other assets covered in the Transmission System/project, if any.
- b) With regard to additional capitalization in FY 2014-19, clarify the following information:
 - I. Whether the additional capitalization claimed is within the original scope of work?
 - II. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit details in the following format:

Asset No.	Head wise /Part y wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)	Reversal (year wise)	Additional Liability Recognized^	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	
								-
								-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- c) In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
 (Rajendra Kumar Tewari)
 Bench Officer